# CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH CIRCUIT SITTING: BILASPUR

#### Civil Contempt Petition No.203/00048/2019

(in OA 203/00647/2018)

Bilaspur, this Thursday, the 18<sup>th</sup> day of July, 2019

# HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER

Fuleshwari Bai, W/o Late Shri Chitaram Janghel (Verma), aged about 48 years, R/o Rengakatera, Post – Tumdibod, Tehsil – Dongargadh, Distt: Rajnandgaon (C.G.) - 491441 - Petitioner

### (By Advocate – Shri Tanuj Patwardhan) <u>Versus</u>

- 1. Smt. Jyotsna Ekka, General Manager, Bharat Sanchar Nigam Limited (BSNL), O/o Chief General Manager, Chhattisgarh Circle, Khamardih, Vidhansabha Road, Distt: Raipur (C.G.) 492001.
- 2. Amit Sharma, Assistant General Manager, Bharat Sanchar Nigam Limited (BSNL), O/o Chief General Manager, Chhattisgarh Circle, Khamardih, Vidhansabha Road, Distt: Raipur (C.G.) 492001 -Respondents

## ORDER (ORAL)

#### By Ramesh Singh Thakur, JM.

This Contempt Petition has been filed alleging non compliance of our orders dated 27.09.2018 passed in Original Application No.203/00647/2018.

**2.** Vide order dated 27.09.2018 (Annexure A-1), this Tribunal has disposed of the O.A with the following observations:

CCP 203/00048/2019 (in OA 203/00647/2018)

2

- "5. In view of the above, we dispose of this Original Application with liberty to the applicant to file her application in the required format (Annexure R-2), within one month from today. On receipt of such application, the competent authority of the respondents shall consider and decide the same, as per rules, within 60 days thereafter. Needless to say that the decision, so taken, shall be communicated to the applicant. No costs."
- application to the respondents on 14.02.2019. Along with the application, various documents have also been annexed. Admittedly, the petitioner has not complied with her part as per the direction given by this Tribunal in Para 5, wherein she was directed to file her application in the required format within one month from the date of the order, i.e. 27.09.2018.
- 4. Therefore, in view of the factual position, as stated above, this Contempt Petition is not maintainable and the same is dismissed. However, dismissal of this Contempt Petition shall not come in the way of the respondents in deciding her application for compassionate appointment as per rules.

(Ramesh Singh Thakur)
Judicial Member
am/-

(Navin Tandon) Administrative Member